

रीटिडरेट किया है, तो मेरा प्रश्न यह है कि रीटिडरेशन के बाद सरकार से आप को कोई नयी मालूमात थी, पी० ए० सी० की रपट को अमल में लाने के बारे में उनका नया फैसला मिला है क्या ? क्योंकि इस से ऐसा मालूम होता है कि चार पांच साल पहले की रपटें इस में शामिल हैं ।

Shri M. R. Masani: As I have said in answer to question (d), it is for Parliament and Government now, who are seized of the matter, to pursue this subject. The hon. Member is right in saying that there is a fairly large number of reports where things have not been put right. It is for this House now to consider in what way pressure can be brought to see that this is carried out.

श्री मधु लिमये : मैं छोटा सा एक सवाल पूछना चाहता हूँ कि क्या पब्लिक एकाउंट्स कमेटी या पब्लिक अंडरटैकिंग कमेटी या दूसरी कमेटियाँ सदन के सामने कोई सिफारिश रखेंगी या आप के सामने—जिनके ऊपर हम विचार कर सकें ताकि इन की सिफारिशों पर अमल अच्छी तरह और जल्दी हो सकें ? तो क्या इस के बारे में वह कोई सुझाव देंगे, आप को या सदन को ?

Shri M. R. Masani: When the motion tabled by my hon. friend comes up for discussion, I think he and we will have an opportunity to consider his suggestions.

WRITTEN ANSWERS TO QUESTIONS

Litigation over Fundamental Rights

*1206. **Shri C. K. Bhattacharyya:** Will the Minister of Law be pleased to state:

(a) whether it is proposed to amend the Constitution to prevent litigation over the fundamental rights; and

(b) if so, the reasons for this move?

The Deputy Minister in the Ministry of Law (Shri D. R. Chavan): (a) Government have accepted in principle a

proposal to amend the Constitution so as to make it clear that Parliament has the power to amend any Part of the Constitution including Part III relating to fundamental rights.

(b) Reason for this decision is to get over the difficulty created by the recent Supreme Court decision in the case of I.C. Golak Nath Vs. Union of India in which that Court held by a majority of 6 to 5 that Parliament has no power to amend Part III of the Constitution if the effect of such amendment is to take away or abridge any of the fundamental rights guaranteed under that Part.

Foodgrains Production in 1967

*1208. **Shri K. N. Pandey:**

Shri Vishwa Nath Pandey:

Will the Minister of Food and Agriculture be pleased to state:

(a) whether any final estimate has been made about the foodgrains production during 1967; and

(b) if so, whether this is likely to exceed the earlier estimate of 76 million tonnes?

The Minister of State in the Ministry of Food, Agriculture, Community Development and Cooperation (Shri Annasahib Shinde): (a) No Sir. Complete information has not yet been received from all the State; and

(b) Does not arise.

Fertiliser Promotion Programme

*1209. **Shri R. Barna:** Will the Minister of Food and Agriculture be pleased to state:

(a) whether any fertiliser promotion programme is being drawn up for intensive cultivation in the country;

(b) if so, the broad features of the same; and

(c) whether any attempt is being made to fortify acid soil tracts with lime or dolomite and, if so, the programme in this regard?